

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 12-09-2023 AT
02.15 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : Velohar Infra Pvt Ltd

PETITION NUMBER : CP/114/IB/2018

APPLICATION NUMBER:

- a) MA/356/2019
- b) MA/357/2019
- c) MA/358/2019
- d) MA/359/2019
- e) MA/385/2019
- f) IA/1093/IB/2020
- g) IA/237(CHE)/2021 IN MA/524/2019

COMMON ORDER

- a. MA/356/2019 IN CP/114/IB/2018
- b. MA/357/2019 IN CP/114/IB/2018
- c. MA/358/2019 IN CP/114/IB/2018
- d. MA/359/2019 IN CP/114/IB/2018
- e. MA/385/2019 IN CP/114/IB/2018
- f. IA/1093/IB/2020 IN CP/114/IB/2018

Ld. Counsel Mr.S.Sathyanarayanan appears for the Applicants. Representing Counsel Mr.S.Sathish appears for Respondent No.2. Ld. Counsel Mr.Ajoy Kumar Gnanam appears for Respondent No.6.

Pleadings are complete.

List the applications on **31.10.2023** for physical hearing.

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206.g. IA/237(CHE)/2021 IN MA/524/2019

Ld. Counsel Ms.Revathi Manivannan appears for the Applicant. Ld. Counsel Mr.S.Sathyanarayanan appears for the Liquidator.

This application has been filed seeking direction to the RP to make provisions in the information memorandum and corresponding Resolution Plan for the payment of claim of Rs.85,44,606.00 as per the Revised Form G.

Since liquidation process has already been started, relief as sought for in the application has become infructuous.

Ld. Counsel for the Applicant seeks and is granted time to amend the application.

List the application on **31.10.2023** for **physical hearing**.

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RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

ss

-sd-

SANJIV JAIN
MEMBER (JUDICIAL)